

THE MINISTER OF COMMUNICATIONS (SHRI BRIJ LAL VERMA):
(a) The money order commission is not exorbitant. The revenue earned by the commission is much less than the cost incurred in handling the money orders. The department has been incurring a loss of approximately Rs. 5 crores annually on this service.

(b) and (c). Do not arise.

आंध्र प्रदेश सरकार के कच्चे बाले हीरे का प्राप्त किया जाना

* 380. श्री नवाब सिंह चौहान : क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या आंध्र प्रदेश सरकार ने केन्द्र सरकार से राज्य में जन्त किए गए 85 कैरट (17 ग्राम) के हीरे को लेने के लिए कहा था ;

(ख) क्या सरकार ने वह हीरा प्राप्त कर लिया था और यदि हाँ, तो किन शर्तों पर ; और

(ग) हीरे के बारे में विवरण क्या है तथा हीरा किस प्रकार और कहाँ पाया गया ?

इस्पात और खान मंत्री (श्री बीजू पटनायक) : (क) शिक्षा और समाज कल्याण मंत्रालय (संस्कृति विभाग) को दिसम्बर, 1975 में राज्य सरकार से एक सन्देश मिला जिसमें पूछा गया था कि क्या भारत सरकार एक बिना तराशे हीरे को संग्रहालय में सुरक्षित रखने हेतु लेना चाहती है।

(ख) जी नहीं। हीरा अब हैदराबाद संग्रहालय में है।

(ग) यह बिना तराशा हीरा आंध्र प्रदेश के अनंतपुर जिले में कल्याण दुर्ग तालुक के थोटाकल गांव के सर्वे नं० 158 में श्री बी० केसानायक को अपना खेत जोतते समय 13 जुलाई, 1972 को मिला था। यह हीरा बिना

तराशा हुआ पारदर्शी तथा कुछ मटमैला रंग का है जिस पर पीली धारियाँ हैं, जिसका आकार नोकदार तथा वजन लगभग 85 कैरट (17 ग्राम) है।

Modified Plan for eradicating Malaria

*381. SHRI SHIV SAMPATI RAM:
SHRI ANANT DAVE:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government's attention has been invited to the news item which appeared in the *Hindustan Times* dated the 9th May, 1977 to the effect that the Central Government's modified plan for eradicating Malaria remains still on paper in most of the States although its implementation should have started by the 1st April this year;

(b) the salient features of the modified plan;

(c) the reasons for delay in implementation of the plan; and

(d) whether all the State Governments have accorded their sanction to the plan and if not, the names of States which have not so far done so and their views in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a), (c) and (d). Yes, Sir, Government's attention has been invited to the news item referred to. More than 50 per cent of the State Governments and Union Territories have already accorded sanction to the implementation of the modified plan of operation for controlling Malaria. However, the following States and Union Territories have yet to give necessary sanctions:

- (1) Bihar, (2) Himachal Pradesh
- (3) Kerala (4) Maharashtra (5) Manipur (6) Meghalaya (7) Orissa
- (8) Tripura (9) Uttar Pradesh (10) West Bengal (11) Arunachal Pradesh and (12) Delhi.

These State Governments/Union Territories have been reminded to accord sanction urgently. All the States have agreed to implement the modified plan. Till the modified plan is sanctioned, the existing scheme continues to operate.

(b) A statement containing the salient features of the modified plan is laid on the Table of the Sabha.

Statement

The salient features of the modified plan of operation for controlling Malaria are as follows:—

(1) Prior to the introduction of the modified plan, the Government of India provided insecticides at the rate of 110 M.T. per unit for 'attack' phase areas for total coverage and at the rate of 5 M.T. per unit for consolidation phase areas for undertaking focal spray. The Central Government also supplied insecticides for the maintenance areas but the cost is paid by the State Governments. In the Modified Plan of Operation, selective spray operations are to be undertaken on the basis of Annual Parasitic Index 2 and above irrespective of the erstwhile phasing of the areas as 'attack', 'consolidation' or 'maintenance'. The entire cost for spray in the areas previously covered by 'attack' and 'consolidation' phases will continue to be borne by the Central Government. The insecticide in excess of 5 M.T. required for spray in the areas now covered by the 'maintenance' phase shall also be supplied by the Central Government but the cost of 5 M.T. will be recovered from the States. The supply of the insecticides will be subject to operational cost in these areas being met by the States.

(2) The Malaria units shall be restructured so as to conform to the geographical district boundaries of the district and the Chief Medical Officer of the District will be responsible for the programme.

(3) In order to have scientific data from time to time for carrying out

selective spray operations and to know entomological conditions including the behaviour and susceptibility of the vector, entomological staff has been provided at the 72 Zonal levels in the country. These zonal levels shall generally be located at the Head Quarters of the Commissioner/Divisional Officers in the States. The Commissioner/Divisional Officer and the District Magistrate/Deputy Commissioner shall be required to review the programme in their monthly meetings.

(4) Anti-malaria drugs are being made available not only through the malaria workers, hospitals, Primary Health Centres but also through one or more of the various agencies like Panchayats, teachers, fever-treatment depots, etc. The drug shall also be available through commercial channels.

(5) Steps are being taken for imparting health education, giving publicity to the programme and enlisting public cooperation in the implementation of the programme.

(6) Research work shall be stepped up.

मध्य प्रदेश के बालाघाट जिले में
मैंगनीज के निक्षेप

* 382. श्री लक्ष्मण राव मानकर : क्या
इस्पत और खान मंत्री यह बताने की कृपा
करेंगे कि :

(क) क्या मध्य प्रदेश के बालाघाट
जिले में केन्टारोझाड़ में मैंगनीज के घने निक्षेप
होने पर भी वहां से मैंगनीज नहीं निकाला
गया है ;

(ख) क्या मैंगनीज केन्द्रीय सरकार के
अनुचित हस्तक्षेप के कारण नहीं निकाला जा
सका है ; और

(ग) यदि हां, तो इसके क्या कारण
हैं ?